

ITEM NO.15

COURT NO.2

SECTION XVI

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (C) No. 16942/2023

(Arising out of impugned final judgment and order dated 01-08-2023 in CWJC No. 4650/2023 passed by the High Court of Judicature at Patna)

EK SOCH EK PARYAS

Petitioner(s)

VERSUS

UNION OF INDIA &amp; ORS.

Respondent(s)

(IA No. 223988/2023 - APPLICATION FOR PERMISSION  
IA No. 204735/2023 - EXEMPTION FROM FILING AFFIDAVIT  
IA No. 152434/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED  
JUDGMENT  
IA No. 152436/2023 - EXEMPTION FROM FILING O.T.  
IA No. 24363/2024 - INTERVENTION APPLICATION  
IA No. 204731/2023 - INTERVENTION APPLICATION  
IA No. 162549/2023 - INTERVENTION APPLICATION)

WITH

SLP(C) No. 16992/2023 (XVI)

(IA No. 153385/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED  
JUDGMENT

IA No. 153386/2023 - EXEMPTION FROM FILING O.T.

IA No. 159658/2023 - PERMISSION TO FILE ADDITIONAL  
DOCUMENTS/FACTS/ANNEXURES)

SLP(C) No. 17190/2023 (XVI)

(IA No. 154420/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED  
JUDGMENT)

SLP(C) No. 17497/2023 (XVI)

(IA No. 158210/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED  
JUDGMENT)

SLP(C) No. 16970/2023 (XVI)

(IA No. 153023/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED  
JUDGMENT

IA No. 158373/2023 - EXEMPTION FROM FILING O.T.

IA No. 28964/2024 - PERMISSION TO FILE ADDITIONAL  
DOCUMENTS/FACTS/ANNEXURES

IA No. 28459/2024 - PERMISSION TO FILE ADDITIONAL  
DOCUMENTS/FACTS/ANNEXURES

IA No. 158371/2023 - PERMISSION TO FILE ADDITIONAL  
DOCUMENTS/FACTS/ANNEXURES)

Date : 23-07-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJIV KHANNA  
HON'BLE MR. JUSTICE SANJAY KUMAR

For Petitioner(s) Mr. Yadunandan Bansal, Adv.  
Dr. Ravinder Kumar Singh, Adv.  
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Mr. Upender Kumar, Adv.  
Mr. Ajit Kumar, Adv.

Mr. Gopal Sankaranarayanan, Sr. Adv.  
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Ms. Pragya Barsaiyan, Adv.

Mr. C. S. Vaidyanathan, Sr. Adv.  
Mr. Raju Ramachandran, Sr. Adv.  
Ms. Aparajita Singh, Sr. Adv.  
Mr. Rahul Pratap, AOR  
Mr. Shubham Rajhans, Adv.

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For Respondent(s) Mr. Shyam Divan, Sr. Adv.  
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Mr. Rituraj Chaudhary, Adv.

Mr. Tushar Mehta, Solicitor General  
Mr. K M Nataraj, A.S.G.  
Mr. Kanu Agrawal, Adv.  
Mrs. Ruchi Kohli, Adv.  
Mr. Madhav Sinhal, Adv.  
Mr. Prasanjeet Mahapatra, Adv.  
Mr. Raman Yadav, Adv.  
Mr. Kritagya Kumar Kait, Adv.  
Mr. Arvind Kumar Sharma, AOR

Mr. Naman Shresta, Adv.  
Mr. Gaurav Kumar, Adv.  
Mr. Vinod Sharma, Adv.  
Mr. Varinder Kumar Sharma, AOR

Mr. Sarthak Ghonkrokta, AOR

UPON hearing the counsel, the Court made the following  
O R D E R

As several issues are pointed out in the present case and detailed arguments are required, we deem it appropriate to grant leave in the present special leave petitions.

Leave granted.

Written submissions not exceeding 7 pages along with relied upon judgments/decisions and other relevant material will be filed within a period of four weeks from today.

List the appeals on 04.09.2024.

(BABITA PANDEY)  
COURT MASTER (SH)

(R.S. NARAYANAN)  
ASSISTANT REGISTRAR